

### **Programmes of private channels**

\*142. SHRI MOHD. ALI KHAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether Government has no control on the private channels to stop the obscenity in programmes, especially in those telecast during the day time;
- (b) if so, the reasons therefore; and
- (c) the code to be implemented for private channels in future?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI AMBIKA SONI): (a) to (c) The Government exercises control over private channels with respect to the telecast of content as per the Programme and Advertising Codes prescribed under the Cable TV Networks (Regulation) Act, 1995 and Rules framed thereunder. This Ministry has also constituted an Inter Ministerial Committee to look into specific complaints or to take suo-motu cognizance against the violation of the Programme and Advertising Codes. Action is taken as per the provisions of the Cable Act whenever any specific violation is found.

The Government had also constituted a Committee for reviewing the existing Programme and Advertising Codes. The Committee has submitted its report which is available for wider public consultation on the website of this Ministry [www.mib.gov.in](http://www.mib.gov.in) under the heading 'Code and Guidelines' subheading 'Self-Regulation Guidelines 2008'. Structured discussion in this regard is in progress.

### **Completion of Barh and Sipat thermal power projects**

\*143. SHRI O.T. LEPCHA:  
SHRI SANTOSH BAGRODIA:

Will the Minister of POWER be pleased to state:

- (a) whether it is a fact that thermal power projects at Barh in Bihar and Sipat in Chhattisgarh have been facing cost and time overrun;
- (b) if so, the details thereof; and
- (c) by when these projects are likely to be completed?

THE MINISTER OF POWER (SHRI SUSHILKUMAR SHINDE): (a) and (b) Yes, Sir, NTPC's Thermal Power Projects at Barh Stage-I (3 × 660 MW) and Sipat Stage-I (3 × 660 MW) has been facing time overrun. However, cost over run will be known only after completion of the projects.

**Sipat STPP Stage-I (3 × 660 MW):**

Delay in ordering of Critical Bought-out items by M/s Power Machine, Russia, main agency for Turbine package and extra claims raised by the agency. These issues are now resolved.

**Barh STPP Stage-I (3 × 660 MW):**

- (i) **Steam Generator (SG) package (M/s TPE, Russia):** According to NTPC M/S TPE, supplier of SG and Auxiliary package has not started the erection work and not placing the order for critical components. TPE is insisting for removal of price escalation ceiling, revision of work schedule and declining to start site erection work unless commercial issues are settled.
- (ii) **Turbine Generator (TG) package (M/s Power Machine, Russia):** The discussion with Power machine is being initiated by NTPC for completing the work for TG package.
- (c) Schedule date of commissioning/likely date of completion are given below:—

Project	Schedule date of Commissioning	Likely completion date
Sipat STPP Stage-I (3 × 660 MW)	December, 2009	October, 2011
Barh STPP Stage-I (3 × 660 MW)	November, 2010	Twelfth Plan

**Obscene visuals in reality show**

\*144. SHRI BHARATKUMAR RAUT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether her Ministry has issued a show cause notice against a channel over obscene visuals during a reality show 'Big Boss 3';
- (b) whether it is a fact that earlier three more notices were also served on this channel on the same cause;
- (c) if so, the status of those notices; and
- (d) the steps Government proposes to take against those channels which violate code of conduct of the Cable TV Networks (Regulation) Act, 1995?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI AMBIKA SONI): (a) Yes, Sir. A Show Cause Notice has been issued to Colors channel for telecasting obscene visuals in the show 'Big Boss 3'.

(b) and (c) One Show Cause Notice was earlier issued to Colors channel for telecasting obscene content during telecast of Big Boss Season-2. An advisory dated 03.06.2009 in this context was issued to the channel advising them to strictly follow the provisions of Programme Code as prescribed under the Cable Television Networks (Regulation) Act, 1995 and Rules framed thereunder.

(d) All Private TV Channels are required to adhere to the Programme and Advertising Codes prescribed under the Cable Television Networks (Regulation) Act, 1995 and Rules framed thereunder. This Ministry has constituted an Inter Ministerial Committee to look into specific complaints or to take sou-motu cognizance against the violation of the Programme and Advertising Codes. Action is taken whenever any specific violation is found as per the provisions of the Cable Act.